

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 3666/2016

This the 27th day of October, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Mr. Prem Narayan,
R/o A-6/29, Krishi Niketan,
Paschim Vihar,
New Delhi-110063

.... Applicant

(By Advocate: Mr. Ms. Jasvinder Kaur)

VERSUS

1. Indian Agricultural Statistics Research Institute (I.A.S.R.I.)
Through its Director
Pusa Library Avenue,
New Delhi – 110012
2. Indian Council for Agricultural Research [I.C.A.R (D.G.)]
Krishi Bhawan
New Delhi-110001
3. National Institute of Agricultural Economics & Policy Research (NIAP/NCAP)
Dev Prakash Shastri Marg, Pusa,
New Delhi-110012

.... Respondents.

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard the learned counsel for the applicant.

2. It is submitted that the applicant who is working as Chief Technical Officer, under the respondent No. 3, filed the present OA seeking following reliefs:-

- "a. To direct the Respondents to allot the Type IV quarter of the Respondent to the Applicant and;
- b. To pay the difference in H.R.A from 2005 till the actual allotment/possession of Type IV Quarter to the applicant;
- c. Pass any other and further order as the Hon'ble Tribunal may deem fit under the facts and circumstances of the case in favour of applicant and against the Respondents."

3. It is further submitted that the applicant vide Annexure P-20 dated 20.07.2016 (colly) submitted representation to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage without going into the merits of the case by directing the respondents to consider Annexure P-20 (Colly) representation of the applicant dated 20.07.2016 and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA, be enclosed to this order.

(V. AJAY KUMAR)
Member (J)

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